

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No. I

Service Tax Appeal No.70791 of 2016

(Arising out of Order-in-Original No. AGA-EXCUS-000-COM-0035-15-16 dated 29/02/2016 passed by Commissioner of Customs, Central Excise & Service Tax, Agra)

M/s Frank Advertisers

.....Appellant

(29/120, Sanjay Place Agra-282002)

VERSUS

Commissioner of Central Excise &

Service Tax, Agra

....Respondent

(113/4 Sanjay Place Agra)

APPEARANCE:

Absent on Call for the Appellant

Shri Anupam Kumar Tiwari, Authorised Representative for the Respondent

CORAM:

HON'BLE SMT. ARCHANA WADHWA, MEMBER (JUDICIAL)

HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. - 70125 / 2020

Date of Hearing : 03 February, 2020
Date of Decision : 03 February, 2020

PER: ARCHANA WADHWA

On matter being called, neither anybody appeared nor is there any adjournment request in spite of notice of hearing having been sent to them well in advance.

2. We also find that the matter has been repeatedly coming up on Board and the appellant was unrepresented on all the dates. It seems that the appellant is not interested in pursuing

the appeal. Accordingly, the same is dismissed for non-prosecution with liberty to the appellant to apply for restoration on sufficient cause being shown for non-appearance.

(Dictated and pronounced in open court)

Sd/-
(Archana Wadhwa)
Member (Judicial)

Sd/-
(Anil G. Shakkarwar)
Member (Technical)

Lks